

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85514 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-548/2018-19 dated 24.12.2018 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

M/s. Ask Chemicals India Pvt. Ltd.
Century Arcade, Narangi Bag Road,
Pune, Maharashtra – 411 001.

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Pune-I**
41-A, Ice House, Sassoon Road,
Opp. Wadia College, Pune,
Maharashtra – 411 001.

.....Respondent

APPEARANCE:

None for the Appellant
Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85734/2022

Date of Hearing: 10.08.2022

Date of Decision: 10.08.2022

None for the Appellant.

2. Order dated 6th January, 2022 reveals that Appellant was specifically directed for its appearance on 4th March, 2022. Notice was accordingly sent by the Registry on 12th January, 2022 and

subsequently for the adjourned date of hearing of the case to 02.06.2022. On both the previous occasions and today also Appellant is found absent. It seems that Appellant is no more interested to pursue its appeal further.

3. In view of the fact of the matter, the appeal stands dismissed for default and non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet